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Title: Regarding the immediately ban on the construction activity of any new dam at Pattissery across Pambar

***SHRI K. SHANMUGA SUNDARAM (POLLACHI):** Hon. Speaker Sir, Vanakkam. The Kerala Government has once again started construction of a dam across river Pambar at Pattissery which can hold 2 tmc of water without the permission from the Union Government. The final judgement of the Cauvery River water tribunal came out on 5.2.2007 which allowed Kerala Government to make use of only 3 tmc of water from river Pambar. To store this water Kerala has so many dams; 3 dams across river Thalaiyaar and 3 dams across Chengalaar. In this scenario, since the year 2014 till now Kerala had stopped the dam construction activity. But for the last one month or so, Kerala Government has started the work regarding dam construction with a view to complete it soon. But Kerala Government is continuously engaged in expediting the dam construction activity for the last one month. This dam is being constructed at a cost of Rs 24 Crore with 75 feet high and 440 feet width with a capacity of storing 2 tmc of water.

Tamil Nadu Government has gone to Hon. Supreme Court with a petition of 28.11.2014 to stop the construction of any new dam at Pattissery by the Kerala State Government. This case is pending in the Court. This is done without informing the Cauvery River Water Management Authority and the Tamil Nadu government. Amaravathi dam situated in Udumalpet of Tiruppur district has a storing capacity of 4 tmc of water. If you see the irrigation area of the Amaravathi dam. In the old basin it has an irrigated area of 48500 acres and the new basin

with 21500 acres of irrigated land. For the irrigation of old basin it requires 12.66 tmc of water and for the irrigation in the new basin area 4.9 tmc of water is required. Drinking water Schemes require 0.6 tmc and industries of this area may need 0.5 tmc of water. Altogether for one year, 18.64 tmc of water is required. From the year 1996 to the year 2019, leaving some years, there was water scarcity all these years. Therefore I urge upon Union Government to take into consideration the final verdict of the Cauvery River Water Tribunal on 5.2.2007 and a Gazette Notification issued on 19.2.2013, and to immediately ban the construction activity of any new dam activity at Pattissery across Pambar.

माननीय अध्यक्ष: शून्य काल में, जितना आप लिखकर आए हैं, उसे पूरा मत पढ़ा करें। अविलम्बनीय लोक महत्व के विषय में जो आपका मूल सवाल है, उसे सदन में उठाना चाहिए।

श्री दुर्गा दास (डी.डी) उईके ।